

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 124

CA No. 510/2019, IA No. 318/2021
In
CP(IB) No. I36/Chd/Hry/2018
(Admitted)

IN THE MATTER OF:

Ashok Kumar & Brothers

...Petitioner/ Operational Creditor

Vs.

K.T.C Foods Pvt Ltd

...Respondent/ Corporate Debtor

Under Section: 9, 66(I), 60(5), IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 05.06.2024.

-sd-
Court Officer

May 02, 2024
SM